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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ CS(OS) 402/2020 & I.A.No.11644/2020 (under Order XXXIX Rule 1  
& 2 CPC)  
BALAJI METROPOLIS PVT. LTD.

.....Plaintiff

Through: Mr. Prakash Gautam, Adv.

versus

GUNVEEN SINGH AND OTHERS

.....Defendant

Through: Mr. Lakshay Joshi, Adv. for D-2 & 3

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. JYOTI KLER (DHJS)**

**ORDER**

% **17.02.2021**

**Court hearing convened via video conferencing on account of Covid-19**

1. Written statement, documents and affidavit of admission/denial of the documents filed by the defendant no.2 & 3 as per report received from the Registry.
2. Replication to the written statement qua the defendants no.2 & 3 and affidavit of admission/denial of the documents be filed as per law.
3. Defendant no.1 is still unserved. Speed post qua the defendant no.1 is received back with the report that he has left the house.
4. Affidavit of service with respect to courier has not been filed by

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the plaintiff.

5. Let steps for service of the defendant no.1, in terms of directions of the Hon'ble Court, vide order dated 08/12/2020, be taken again.
6. Re-notify the matter for completion of service, completion of pleadings and admission/denial of the documents on **15<sup>th</sup> March, 2021.**

**FEBRUARY 17, 2021/nk**

**JYOTI KLER (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

[Click here to check corrigendum, if any](#)

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